

Casual Labourers in the Ministry and its Offices

2498. SHRI RAM BHAGAT PASWAN : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) the number of casual labourers in his Ministry and its offices/departments/subordinate offices/attached offices who have been made regular during the last three years, office-wise and year-wise :

(b) the number of casual workers who have been working for more than two years and have not been made regular and the reasons therefor;

(c) whether his Ministry has formulated any time-bound programme for making them regular;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSEED ALAM KHAN) : (a) The number of casual labourers absorbed against regular Group 'D' posts in the Ministry and its offices during last three years are as follows;

(i) Headquarters of the Ministry of External Affairs :

1982 : 5

1983 : 26

1984 : Nil

(ii) External Affairs Hostel :

1982 : Nil

1983 : 5

1984 : Nil

(iii) Other Subordinate/attached Offices :

The requisite information is being collected and would be placed on the Table of the House.

(b) The number of casual labourers who have been working for more than

two years and have not been absorbed against regular Group 'D' posts are :—

(i) Headquarters of Ministry of External Affairs—61

(ii) External Affairs Hostel—3

(iii) Other Subordinate/Attached Offices—As in (iii) of (a) above.

These casual labourers were engaged after 20th March, 1979, but not through the Employment Exchange.

(c) The Ministry is unable to formulate any time-bound programme for absorption of casual labourers against regular Group 'D' posts since relaxation of the prescribed norms cannot be assumed.

(d) Does not arise.

(e) The department of Personnel and Administrative Reforms have laid down norms for regularising Casual Labourers working in Government Offices. These are :—

(i) Casual labourers should have been recruited after 20th March, 1979

only through the Employment Exchange ;

(ii) They should have put in 240 days of work in each of the two consecutive years; and

(iii) They should possess other prescribed qualifications regarding age education etc.

The casual labourers have not been absorbed as yet against regular Group 'D' posts since they did not meet the criterion of recruitment through the Employment Exchange.

Sub-Standard Food for Players

2499. SHRI RAM BHADUR SINGH : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether his attention has been drawn to the news item which appeared in the Indian Express dated 5 March, 1985 under the caption 'Sub-standard food for players' wherein it has been alleged that

about two dozen men and women officials for 300 participants in the National Badminton Championship have expressed their indignation at the poor quality of food served to them by the caterer at the Jawaharlal Nehru Stadium;

(b) if so, the reaction of Government thereto; and

(c) the steps Government propose to take against those responsible for serving sub-standard food to players and to ensure that good quality food is served to them in future ?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R.K. JAICHANDRA SINGH) : (a) Yes, Sir.

(b) and (c). Government feel that catering arrangements in the residential wing should be satisfactory. The Sports Authority of India has since introduced a system of sample checking and testing of food, besides taking further measures to ensure cleanliness and hygienic conditions.

Reversion of Deputationists to Parent Offices

2500. SHRI RAM BAHADUR SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether it is policy of Government to revert to their parent offices all the deputationists who have completed five years on deputation; and

(b) if so, whether instruction have been issued to all the Ministries and Departments of the Government that all those completing five years on deputation should immediately be reverted to their parent offices ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND CULTURE (SHRI K.P. SINGH DEO) :

(a) and (b). In the case of officers governed by general deputation orders, the period of deputation shall be subject to a maximum of three years in all cases except for those posts where a longer period of tenure is prescribed. The Administrative Ministries

may grant extension beyond the prescribed limit upto one year after obtaining orders of their Secretary, in cases where such extension is considered necessary in public interest. Extension beyond one year would be with the specific approval of the Department of Personnel and Training.

In 1983, the then Prime Minister had directed that in that all cases of deputation to ex cadre posts which are governed by the general deputation orders, the tenure rules should be strictly applied. The directions of the then Prime Minister had been communicated to all Ministries/Departments. Subsequently in November, 1984 the present Prime Minister issued another directive for strict adherence to the tenure rules. This directive was communicated by the Cabinet Secretary to all the Secretaries of the Ministries/Departments for taking necessary action to ensure compliance.

Fire-arms as Gifts from Aroad

**2501. SHRI RAM BAHADUR SINGH :
SHRI C.P. THAKUR :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there has been a sudden spurt in the arrival of small arms in the country from abroad as gifts;

(b) if so, what is the quantity of such fire-arms arrived in December, 1984, January, 1985 and February, 1985 and the quantity of fire-arms arrived during the whole year (1984); and

(c) if so, the reaction of Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) to (c). Import of small firearms, presently, is permissible under (a) the gift scheme and (b) the Baggage Rules. 121 customs clearance permits were issued by the office of the Chief Controller of Imports and Exports till June 1984 for the import of fire arms. Relevant information regarding the number of weapons arrived in the months of December 1984, January 1985 and February 1985 as also for the year 1984 is